

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar Judicial)

ORDER

No. 56/RJS

Dated:- 12-02-2019

It is impressed upon all the concerned that if any advocate/authorized agent/litigant/party/ or other than the party i.e. stranger, intends to inspect the Judicial Record or concerned case file pending in this wing of the Hon'ble High Court, same shall be inspected by the concerned after adhering to the set procedure governed under Rules 208 to 224, Chapter-XX of J&K High Court Rules of 1999.

It is further notified that a separate room has been identified exclusively for inspection of the record by the Advocate or concerned party/litigant/authorized agent or stranger.

However, the permission for inspection of the record shall be granted strictly as per the Rule in vogue.

Sd/-

Registrar Judicial
Srinagar.

No: 4503-96

Dated: 12-02-2019

Copy to:-

1. Registrar General High Court of J&K, Jammu.
2. Principal Secretary to her lordship Hon'ble the Chief Justice.
...for information.
3. President High Court Bar Association Kashmir, Sgr for information.
4. Asstt Registrar(Adm) for information. He is directed to get the order displayed on all the Notice Boards and conspicuous places.
5. Accounts Officer High Court Sgr for information & compliance.
6. Incharge NIC(High Court sgr) for uploading the order on the official website of the J&K High Court.
- 7-14. Incharge _____ section for compliance.



Registrar Judicial,
Srinagar.